

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1717

ANSWERED ON:10.03.2017

Non-Refunding of Public Deposits

Choudhary Shri Ram Tahal;Jadhav Shri Prataprao Ganpatrao;Khaire Shri Chandrakant Bhaurao

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints of violation of terms and conditions in regard to public deposits and repayment of these deposits by private companies during the last three years and if so, the details thereof, year-wise;
- (b) the details of action taken against such companies during the said period; and
- (c) the names of the companies against which action is pending and the reasons for pendency?

**Answer**

THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a), (b) & (c) : A total of Twenty six complaints of violation of terms and conditions in regard to public deposit and repayments of these deposits by private Companies were received during the last three years. The details of Companies and action taken by Registrar of Companies and Serious Fraud Investigation Office is at Annexures 'A' & 'B'.

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